

C.C.P.No.72/2007

In

O.A.No.244/2005

Dated: 20.10.2008.

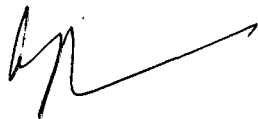
HON'BLE MR M. KANTHAIAH, MEMBER (J)

HON'BLE DR A.K. MISHRA, MEMBER (J)

App: None.

Resp: None.

Applicant counsel sent adjournment application. This matter is coming for hearing even as last chance but the applicant counsel sent an application seeking adjournment, as a last chance. Time is granted till 10.11.2008 finally for hearing. In default, their arguments will be closed and no adjournment slip will be entertained.



MEMBER (A)



MEMBER (J)

AK/.

✓ 10-11-08

Hon'ble S. M. Kantthiah, M(J)

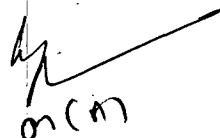
Hon'ble S. A.K. Mishra, M(J)

App: None

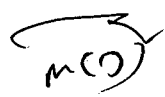
Res: None

In state of conditional order, no representation on behalf of the applicant, which shows that applicant is not interested in prosecuting the case. Hence, CCP is dismissed for non-prosecution.

at
S. M. Kantthiah
S. A.K. Mishra
12.11.2008



M(J)



M(J)